

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) no. 846 of 2018

Renuka Sinha

...Petitioner

-V e r s u s-

Sri Manoranjan Prasad Sinha, Vice Chancellor, Sidho-Kanhu Murmu  
University, Dumka

... Opp. Party

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner :- Mr. Ashok Kumar Sinha (4), Advocate

For the University :- Dr. Ashok Kumar Singh, Advocate

09/26.06.2020

The present case is taken up through video conferencing.

The present contempt application has been filed for initiation of contempt proceeding as against the opposite party for wilful violation of the order dated 14.11.2017 passed by this Court in W.P.(C) no. 2801 of 2017.

Learned counsel for the petitioner submits that the order dated 14.11.2017 passed by this Court in W.P.(C) no. 2801 of 2017 has now been complied by the opposite party.

In view of the said submission, I do not see any reason to further proceed with the matter. The contempt proceeding as against the opposite party is dropped.

The contempt application is, accordingly, disposed of.

**(Rajesh Shankar, J.)**